COURT - I

Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 133 of 2009

Dated: 28th May, 2010

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member

Powergrid Corporation of India Ltd.

.... Appellant (s)

Versus

Central Electricity Regulatory Commission & Ors.

... Respondent (s)

Counsel for the Appellant (s): Mr. M.G. Ramachandran, Mr. Ramnesh Jerath,

Mr. Anand K.Ganesan & Ms. Swapna Seshadri

Counsel for the Respondent (s): Mr. P.R. Kovilan Poongkuntran & Ms. Geetha

for R.12-TNEB

Mr. Sakesh Kumar for MPPTL

Mr. Manoj Dubey & Mr. Pramod Chowdhary (Rep.) for R.2

<u>ORDER</u>

As pointed out in the earlier Order, the issue which is the subject matter of this Appeal is the same in Appeal No. 134 of 2009 also. In that view of the matter, Mr. M.G. Ramachandran seeks permission of this Tribunal to withdraw this Appeal.

Accordingly, the Appeal is dismissed as withdrawn without prejudice to the rights of the Appellant to urge the point of issue which is raised in Appeal No. 134 of 2009.

(Rakesh Nath) Technical Member (Justice M. Karpaga Vinayagam) Chairperson